

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1293 of 2019

IN THE MATTER OF:

Oriental Bank of Commerce

...Appellant

Versus

Helios Photo Voltaic Ltd.

...Respondent

For Appellants:

Counsel for Appellant present but did not mark appearance

For Respondent:

Shri Alok Dhir, Ms. Varsha Banerjee and Shri Kunal Godhwani

O R D E R

23.01.2020 The parties may file copy of the C.P. No. IB-378 (PB)/2017 referred in the Impugned Order. Counsel for Respondent states that the Appellant had filed a claim in that proceeding which was rejected and in Appeal the claim was permitted to be submitted. By that time, the matter had reached the stage of liquidation and the claim was filed in liquidation. It is stated that the claim was filed in the liquidation proceeding on 22nd November, 2018. Counsel for Appellant states that before that, Section 7 Application was filed in the present matter.

Parties may file relevant documents they want to refer in support of their arguments along with list of dates giving chronology of the events.

List the Appeal 'for admission (after Notice)' on 10th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md